



2026:DHC:6007



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 27.07.2026

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CRL.M.C. 3219/2026

KESHAV SINGH KAIN

.....Petitioner

Through: Ms. Sanya Kumar, Advocate (*through
videoconferencing*).

versus

STATE NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Chandershekhar
Respondent no. 2 in person

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioner seeks quashing of case FIR No. 171/2024 of PS Tilak Nagar for offence under Section 498A IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioner.

2. Statements of parties have already been recorded by the concerned Joint Registrar.

3. The respondent no.2 is present in court today and is identified by IO/SI Chandershekhar. I have spoken with respondent no.2 in Hindi and it is



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stated by her that she has compromised all disputes with the petitioner. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. The respondent no. 2 submits that from her wedlock with the petitioner, no child was born. The respondent no.2 also submits that she has received complete full and final settlement amount in *lieu* of her entire *stridhan* and maintenance. Respondent no.2 submits that she does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 171/2024 of PS Tilak Nagar for offence under Section 498A IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

JULY 27, 2026/as